

MR. CHAIRMAN : The question is :

"That clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI VIDYA CHARAN SHUKLA : I beg to move :

"That the Bill be passed".

MR. CHAIRMAN : The question is :

"That the Bill be passed".

*The motion was adopted.*

15 12 hrs

MANIPUR APPROPRIATION  
BILL\*, 1971

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI VIDYA  
CHARAN SHUKLA) : I beg to move for  
leave to introduce a Bill to authorise payment  
and appropriation of certain further sums  
from and out of the Consolidated Fund of  
the Union territory of Manipur for the  
services of the financial year 1970-71.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a  
Bill to authorise payment and appro-  
priation of certain further sums from  
and out of the Consolidated Fund of the  
territory of Manipur for the services of  
the financial year 1970-71."

*The motion was adopted.*

SHRI VIDYA CHARAN SHUKLA : I  
introduce the Bill.

I beg to move :

"That the Bill to authorise payment  
and appropriation of certain further sums  
from and out of the Consolidated Fund  
of the Union territory of Manipur for  
the services of the financial year 1970-71,  
be taken into consideration."

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 25-3-71.

†Introduced/moved with the recommendation of the President.

‡Moved with the recommendation of the President.

MR. CHAIRMAN : The question is :

"That the Bill to authorise payment  
and appropriation of certain further  
sums from and out of the Consolidated  
Fund of the Union territory of Manipur  
for the services of financial year 1970-71,  
be taken into consideration".

*The motion was adopted.*

MR. CHAIRMAN : The question is :

"That clauses 2, 3, the Schedule,  
clause 1, the Enacting Formula and the  
Title stand part of the Bill".

*The motion was adopted.*

*Clauses 2, 3, the Schedule, clause 1,  
the Enacting Formula and the Title  
were added to the Bill.*

SHRI VIDYA CHARAN SHUKLA : I  
move :

"That the Bill be passed".

MR. CHAIRMAN : The question is :

"That the Bill be passed".

*The motion was adopted.*

15.14 hrs.

DEMANDS‡ FOR SUPPLEMENTARY  
GRANTS (GENERAL), 1970-71

MR. CHAIRMAN : The House will  
now take up discussion and voting on the  
Supplementary Demands for Grants in  
respect of the Budget (General) for 1970-71.

Demand No. 1—Ministry of Defence.

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not  
exceeding Rs. 26,47,000 be granted to the  
President to defray the charges which  
will come in course of payment during  
the year ending the 31st day of March,  
1971, in respect of 'Ministry of  
Defence'."